NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 70(Chd)/Pb/2017 along with CA No.41/2017

Jaideep Ghai & Anr.

...Petitioners

Versus.

M/s Umesh Developers Pvt. Ltd.

...Respondent

Present:

Mr. Jaideep Ghai and Mr. Anil Kumar, petitioner No. 1 and 2 in

person.

Mr. Mast Ram, Practising Company Secretary for

Respondent and Mr. Gulshan Rai Satija, respondent No. 1 in

person.

The matter has been taken up in the National Lok Adalat today.

The parties first discussed the issue with regard to the issuance of share

certificates as both the petitioners have made statements separately that they

are not in possession of the share certificates and will file their respective

affidavit(s) in the company in this regard within 10 days. A statement has

been made by respondent No. 1 and Mr. Mast Ram, Practising Company

Secretary for respondents that on filing of affidavits by both the petitioners, the

company would hold meeting of Board of Directors at the earliest with the

agenda for issuance of duplicate shares certificate(s). Prayer of petitioner No.

1 to attend the meeting of Board of Directors accompanied by his Company

Secretary is accepted.

The matter be sent back to the Tribunal to be listed for further

discussion on 31.07.2017.

(Justice R.P. Nagrath) Member (Judicial)

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(National Lok Adalat)

July 08, 2017

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